

FORM NO. 27D

[See rule 37D]

Certificate of collection of tax at source under sub-section (5) of section 206C of the Income-tax Act, 1961

[For collection of tax at source from alcoholic liquor for human consumption; tendu leaves; timber obtained under a forest lease; timber obtained by any mode other than under a forest lease; any other forest produce not being timber or tendu leaves; scrap; or from contract or licence or lease in respect of parking lot; toll plaza; mining and quarrying.]

Name and address of the person collecting tax	Acknowledgement Nos. of all Quarterly Statements of TCS under sub-section (3) of section 206C as provided by TIN Facilitation Centre of NSDL web-site		Name and address of the buyer or licensee or lessee or a person who is awarded the contract
	Quarter	Acknowledgement No.	

TAX DEDUCTION AND TAX COLLECTION A/C NO. OF THE COLLECTOR	Nature of Goods referred to in the table in section 206C(1) or nature of contract or licence or lease referred to in the Table in section 206C(1C)	PAN NO. OF THE BUYER OR LICENSEE OR LESSEE OR A PERSON WHO IS AWARDED THE CONTRACT
PAN NO. OF THE COLLECTOR:		FOR THE PERIOD TO

DETAILS OF PAYMENT, TAX COLLECTION AND DEPOSIT OF TAX INTO CENTRAL GOVERNMENT ACCOUNT**(The Collector is to provide transaction-wise details of tax collected and deposited)**

S. No	Amount received / debited	Date of receipt / debit	TCS Rs.	Surcharge Rs.	Education Cess Rs.	Total tax deposited Rs.	Cheque/DD No. (if any)	BSR Code of Bank branch	Date on which tax deposited (dd/mm/yy)	Transfer voucher / Challan Identification No.

Certified that a sum of Rs. _____ (Rupees _____ in words) has been collected at source and paid to the credit of the Central Government as per details given above.

*Place**Date**Signature of the person responsible for collection of tax**Full Name**Designation*